

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:4238
ANSWERED ON:18.12.2014
PENDING RAPE CASES
Dubey Shri Nishikant

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of rape cases pending in Supreme Court, High Court and Subordinate Courts including the number of cases disposed of during each of the last three years and the current year, State/UT-wise;
- (b) the number of courts functioning/set-up for offences against women, State/UT-wise;
- (c) whether the Government proposes to set up more such courts in the country; and
- (d) if so, the details thereof along with the steps taken/being taken by the Government for ensuring expeditious disposal of rape cases?

Answer

MINISTER OF LAW & JUSTICE (SHRI D. V. Sadananda Gowda)

- (a): Information on pending rape cases and the cases disposed in the Supreme Court and the High Courts is given below:

Supreme Court

Number of cases relating to sexual harassment, kidnapping & abduction including rape pending in the Supreme Court as informed on 3/12/2014	Number of cases relating to sexual harassment, kidnapping & abduction including rape disposed of during 01.01.2009 to 17.07.2014
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332	1455
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High Courts

Number of pending rape cases as on 31.01.2014	Number of rape cases disposed during last three years
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31,386	15,453
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As per the reports published by National Crime Records Bureau, disposal of rape cases by courts during 2011, 2012 and 2013 is indicated below:

During	Total number	Number of Pending trial
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the of cases cases in at the end
Years for trial which trials of the year
including were
pending cases completed
from previous
year

2013	114785	18833	95731
2012	101041	14717	86032
2011	95065	15423	79476

(b): A statement in respect of State-wise details of courts set up/designated for cases of crime against women is enclosed at Annexure.

(c)&(d): Government has written to the Chief Justices of the High Courts to constitute Fast Track Courts (FTCs) for speedy trial of the pending rape cases in district/subordinate courts having a high pendency of such cases and to monitor the progress of these cases. The Chief Ministers of States have been requested to provide financial support to the High Courts for setting up FTCs. Chief Justices of all High Courts have been requested to invite the attention of the District Judges to the use of provisions under Sections 157, 309 and 327 of the Code of Criminal Procedure with a view to examination of witnesses on a day to day basis, keeping adjournments at a bare minimum and expediting trial of cases involving heinous crimes such as rape.